

**Increase in seats in higher studies**

26. SHRI RAJKUMAR DHOOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that as sequel to implementation of reservation of OBC in medical and other colleges of specialized and higher studies from June, 2007, the number of seats in these colleges will be increased;

(b) if so, the details of seats to be increased in each college/institution;

(c) whether this proposal has been accepted by agitating doctors and IIMs; and

(d) the increased seats would enhance availability of seats for general category as compared to existing seats,?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) There is a decision 'in principle' to retain the existing number of seats not covered by reservation at the present strength, while implementing reservations. An Oversight Committee has been constituted, along with five working groups, to make the necessary assessment in this regard.

***AD HOC Employees of Colleges of DU***

27. SHRI JAI PARKASH AGGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of employees in lower grades are working on daily wage/*ad hoc* for many years in over 80 colleges affiliated to Delhi University;

(b) if so, the reasons therefor;

(c) whether UGC has put an unlimited ban on the appointment of permanent employees in colleges affiliated to Delhi University; and

(d) if so, Government's views and response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) According to the information furnished by the University Grants Commission (UGC) as well as the University of Delhi, in view of the recommendations made by the Expenditure Reforms Commission and accepted by the Government of India, no new non-teaching posts are being sanctioned in the colleges of Delhi during the 10th Plan period. While there is no ban on appointment of teaching staff in the colleges affiliated to University of Delhi, with regard to appointment

of non-teaching staff the UGC has constituted a Committee to examine the filling up of vacant non-teaching posts. Based on the recommendations of the said Committee the Government has recently approved filling up of 42 posts falling under the category of staff essential for supporting teaching and research in Delhi colleges.

**Pending cases in Subordinate Courts**

†28. SHRI RAJ MOHINDER SINGH MAJITHA:  
SHRI RAVI SHANKAR PRASAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the number of pending cases in subordinate courts is increasing every year;

(b) if so, the estimated annual rate of increase during the last five years;

(c) whether it is also a fact that the State Governments have expressed their helplessness in disposing of the additional cases; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE  
(SHRI K. VENKATAPATHY): (a) Yes, Sir.

(b) A Statement is enclosed (See below).

(c) No such report from any State Government has been received in the Department of Justice.

(d) Do not arise.

**Statement**

*Pendency of Cases in District/Subordinate Courts*

Year	Pendency as on 31st December	% age increase
2000	2,03,18,984	-
2001	2,21,98,324	9.25%
2002	2,27,57,693	2.25%
2003	2,25,07,733	-1.10%
2004	2,33,97,686	3.95%
2005	2,55,55,708	9.22%

†Original notice of the question was received in Hindi.